

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).12494/2024

(Arising out of impugned final judgment and order dated 28-08-2024 in MCRC No.3767/2024 passed by the High Court Of Chhatisgarh At Bilaspur)

SAUMYA CHAURASIA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and IA No.206561/2024-EXEMPTION FROM FILING O.T.)

Date : 13-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Ms. Pallavi Sharma, AOR
Mr. Harshwardhan Parganiha, Adv.
Mr. Anshul Rai, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 20.09.2024.
2. Liberty to serve the respondent through dasti notice.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR